

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 5680**  
**TO BE ANSWERED ON 06<sup>th</sup> APRIL, 2022**

**GUIDELINES FOR IMPORT OF TOYS**

5680. SHRI HIBI EDEN:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the details of the new norms/ guidelines for import of toys by the toy-makers;
- (b) whether the Government has given a timeline for the adoption of the said guidelines and if so, the details thereof along with the measures taken to promote toymakers in the country;
- (c) the details of the new norms/ guidelines for selling toys by the shops;
- (d) whether the Kochi branch of the Bureau of Indian Standards (BIS) has been time and again issuing circulars and notices in the newspapers urging the merchants to only sell toys with ISI mark; and
- (e) if so, the details thereof along with the number of cases that have been filed against the offenders?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY**  
**(SMT. ANUPRIYA PATEL)**

- (a) & (b):** To control import of cheap and sub-standard toys, Directorate General of Foreign Trade (DGFT), vide Notification No.33/2015-2020 02.12.2019, has mandated sample testing from each consignment and no permission for sale unless the quality testing is successful. In case of failure, the consignment is either sent back or destroyed at the cost of the importer.

The Department of Promotion of Industry & Internal Trade (DPIIT) has also issued Toys (Quality Control) Order, 2020 on 25/02/2020 through which toys have been brought under compulsory Bureau of Indian Standards (BIS) certification with effect from 01/01/2021. As per the Quality Control Order (QCO), every toy shall conform to the

requirements of relevant Indian Standard and bear the Standard Mark under a licence from BIS as per Scheme-I of BIS (Conformity Assessment) Regulations, 2018. This QCO is equally applicable to domestic manufacturers as well as foreign manufacturers who intend to export their toys to India.

As per this QCO, read with Section 17 of the BIS Act, 2016: No person shall manufacture, import, distribute, sell, hire, lease, store or exhibit for sale any toys without the ISI mark. The BIS has been regularly engaging with the domestic toy industry through webinars and interactions to facilitate the industry in obtaining BIS certification for toy safety. As on 30.03.2022, the BIS has granted 673 licences to domestic toy manufacturing units and 03 licences to foreign manufacturing units.

**(c)** : Sellers, including retailers, are responsible for ensuring that only toys carrying the Standard Mark are purchased from toy manufacturers holding valid BIS licence, and sold.

**(d) to (e)**: Kochi Branch of BIS has not issued notices in newspapers for selling of toys without BIS certification mark. However, they have issued advertisements in major newspapers in Kerala in December 2021 regarding facility to find out details of products under mandatory BIS certification through BIS Care Mobile App. Apart from that, Kochi Branch of BIS also issued circulars to major malls and toy stores in Kerala for selling Toys with BIS certification and awareness programmes conducted among general public in Ernakulam about mandatory BIS certification on toys. A search and seizure was also conducted against one offender selling toys without BIS certification.

\*\*\*\*\*